

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:1884  
ANSWERED ON:26.07.2002  
IRREGULARITY IN FCI  
NARESH KUMAR PUGLIA

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether there has been a reported loss of Rs.9.05 crore to the FCI due to negligence in storage of foodgrains in the hired depots of Rajasthan in March, 2000;
- (b) if so, whether any inquiry has been made into the matter and responsibility for the lapses fixed against the officers; and
- (c) if so, the result of the inquiry and the action taken/proposed to be taken against those found guilty?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION ( S. KRISHNAM RAJU )

(a): In March, 2000, the Audit reported a loss of Rs. 1134.43 lakh due to negligence and improper storage of wheat in the hired CAP Storage Depots in Rajasthan Region.

(b)&(c): The matter had been investigated. On the basis of findings of the investigation, disciplinary proceedings against 2 Category I officials were initiated and penalty imposed. Penalty was also imposed on another Category I officer who was retiring, as per the advice of the Central Vigilance Commission. The advice of the Central Vigilance Commission has been sought on the cases relating to 3 Category I officers. In the case of 77 Category II/III officials, disciplinary proceedings for major penalty have been initiated.

As per the advice of the Central Bureau of Investigation, the Handling & Transport contractor found involved in this case, has been blacklisted and a recovery suit has been filed against the party.